

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 149 OF 2018

Dated: 31st May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Hindustan Petroleum Corporation Limited **Appellant(s)**
Versus
Tamil Nadu Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1
Mr. S. Vallinayagam for R-2

ORDER

Admit. Issue notice.

Learned counsel, Mr. Sethu Ramalingam, appearing for Respondent, accepts notice on behalf of Respondent No. 1, Mr. S.Vallinayagam, appearing for Respondent, accepts notice on behalf of Respondent No. 2.

The learned counsel appearing for the Respondent Nos.1 & 2 pray for four weeks' time to enable them to file their reply in this matter.

Submissions made by the learned counsel appearing for the Respondents, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.1 & 2 are permitted to file their respective replies in this matter by 02.07.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 24.07.2018, after duly serving copy on the other side.

List this matter on **09.08.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member